

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 257/94.

Tuesday, this the 29th day of March, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

MK Cherabi, Health Guide,  
Primary Health Centre,  
Kalpeni, UT of Lakshadweep.

....Applicant

By Advocate Shri MV Thampan.

Vs.

1. Director of Medical and Health Services, UT of Lakshadweep, Kavaratti.
2. Administrator, UT of Lakshadweep, Kavaratti.
3. Medical Officer, Primary Health Centre, Kalpeni, UT of Lakshadweep.
4. Union of India represented by Secretary, Ministry of Health and Family Welfare, New Delhi.
5. Union of India represented by the Secretary, Ministry of Finance, New Delhi.

....Respondents

By Advocate Shri MVS Nampoothiri.

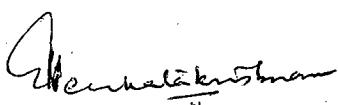
O R D E R

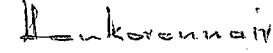
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Learned counsel for applicant submits that the applicant desires to withdraw this application with freedom to file a comprehensive representation before the Administrator.

2. Reserving freedom to do so, we grant leave and dismiss the application as withdrawn. No costs.

Dated the 29th March, 1994.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN